

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO.16/2017  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017

NAME OF THE COMPANY : Sunflag Iron and Steel Company Ltd.  
V/s  
Mass Metals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 433(e),434(1)(a)&439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
-------	------	-------------	----------------	-----------

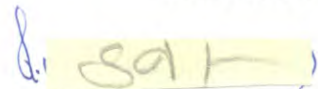
1)	ANKURS.KULKARNI, Advocate	Applicant		
----	---------------------------	-----------	--	---

ORDER

Learned counsel for the applicant states that notice of the petition has been served in accordance with Rule 7 of Insolvency & Bankruptcy (Adjudicating Authority) Rules, 2016. In support of his submission, the learned counsel has placed reliance on the tracking report showing that the papers have been delivered. However, no one has put in appearance on behalf of the respondent.

In the interest of justice, we grant another opportunity to the respondent. Let notice be issued for 02.05.2017 by speed post as well as by any other method like email etc.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

26.4.2017  
Vineet